



## OFFICE ORDER NO. 89 OF 2020

- Ref.: 1. Hon'ble Supreme Court Order, dated 23<sup>rd</sup> March, 2020
2. Hon'ble High Court Circular, dated 15<sup>th</sup> April, 2020.
3. This Office Order No.30 of 2020, dated 24<sup>th</sup> April, 2020.
4. Hon'ble High Court Guidelines, dated 3<sup>rd</sup> June, 2020.
5. This Office Order No. 38 of 2020, dated 05<sup>th</sup> June, 2020.
6. This Office Order No.80 of 2020, dated 8<sup>th</sup> October, 2020.
7. Hon'ble High Court Standard Operating Procedure (SOP), dated 27<sup>th</sup> November, 2020.
8. This Office Order No.88 of 2020, dated 28<sup>th</sup> November, 2020.

Pursuant to the Office Order No.30 of 2020, dated 24<sup>th</sup> April, 2020, Office Order No. 38 of 2020, dated 5<sup>th</sup> June, 2020 and subsequent Office Order No.80 of 2020, dated 8<sup>th</sup> October, 2020, the liberty to the practicing Advocates and Litigants was given to deposit the entire arrears of amount/s of rent / compensation / penalties and such other deposits, which were remained to be deposited from 21<sup>st</sup> March, 2020 within 15<sup>th</sup> days from the date of reopening of the Court, in which the period of making deposit is expired.

As per the further directions issued by the Hon'ble High Court, vide its Standard Operating Procedure (SOP), dated 27<sup>th</sup> November, 2020, this Court start its functioning with 100% attendance of the Judicial Officers and Staff members working on the



-: 2 :-

establishment of this Court with effect from Tuesday, the 1<sup>st</sup> December, 2020.

The limitation period to deposit entire arrears of amount/s of rent / compensation / penalties and such other deposits, which were pending from 21<sup>st</sup> March, 2020 has not yet commenced.

In spite of the same, some of the litigants are visiting the Court and insisting to deposit the amount of rent, compensation etc.

Since the Courts are still partially working and considering the prevailing situation and in exercising of the powers conferred by the Hon'ble High Court, Bombay, vide its Circular, dated 15<sup>th</sup> April, 2020, the undersigned hereby once again further order that the practicing Advocates and Litigants are hereby at liberty to deposit entire arrears of amount/s of rent / compensation / penalties and such other deposits, which were pending from 21<sup>st</sup> March, 2020 within 15<sup>th</sup> days from the date of full-fledged reopening of the Court Business.

The intimation upon the commencement of full-fledged working of the Court will be given on the Official website of the Court.

All the concerned are hereby requested to note the same and act accordingly.

COURT OF SMALL CAUSES }  
} }  
MUMBAI : 01<sup>ST</sup> DECEMBER, 2020 }

  
( S. C. More )  
Chief Judge